

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 429
CP/56/PB/2019

IN THE MATTER OF:

Three C Universal Developers Pvt. Ltd.	...	Applicant
Versus		
M/s. Hacienda Infosoftech Pvt. Ltd. And Ors.	...	Respondent

Under Section 241-242.

Order delivered on 09.04.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,

HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	: Abhay Kaushik Proxy Counsel
For the Respondent	: Adv. Prachi Johri, Adv. Abhipsa Sahu, for R-1, R-2 & R-4

HYBRID HEARING (PHYSICAL & VC)

ORDER

Due to multiple Benches, there is paucity of time, the matter is adjourned to **21.05.2024**.

Sd/-
(Court Officer)